IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 64(ND)/2016

IN THE MATTER OF:

M/s. Princep Trade & Finance Pvt. Ltd. & Ors. ... APPLICANT / PETITIONER Vs

M/s. BRL Finlease Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Dr. U.K. Chaudhary, Sr. Adv. with Mr.

Govind Rishi, Mr. Himanshu Vij, Mr. D.

Chauhan, Advs.

For the Respondent(s):

Mr. Rishi Sood, Ms. Easha Kaidan, Advs.

ORDER

Learned counsel for the petitioner states that the matter may not be treated as part heard and it needs to be argued afresh.

Accordingly, the matter be listed for hearing before the Regular Principal Bench on 21.03.2018.

(M. M. KUMAR) PRESIDENT

(DEEPA KRISHAN) MEMBER (TECHNICAL)